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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 100/95 : Date of order 1.3.95

Nand Singh : Applicant

v/s

Union of India & Others : Respondents

Mr. K.L. Thawani : Counsel for the applicant

- : Counsel for the respondents.

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Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL).

Applicant Nand Singh has, in this application u/s 19 of the Administrative Tribunals Act, 1985, prayed that the respondents be restrained from terminating his services and they be directed to consider him for appointment as Extra Departmental Branch Postmaster Phalodi on regular basis, giving due weightage to his continuous service of more than two years/ taking into account the educational qualification as prevailed in January, 1993 i.e. VIII standard.

2. We have heard the learned counsel for the applicant.

3. During the course of arguments, the learned counsel for the applicant stated that now he would like to make a representation to the concerned authorities in regard to his grievance, and therefore, he is not pressing this application on merits. We dispose of this application at the stage of admission with the observation that if such a representation is made by the applicant within a period of 15 days from the date of this order, it may be disposed of as per rules

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through a detailed speaking order within two months from the date of receipt thereof. If the applicant is aggrieved by any decision of the Department on his representation, he may file a fresh OA.

(O.P. SHARMA)

MEMBER(A)

Gopal Krishna
(GOPAL KRISHNA)
MEMBER(J)